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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH

AT HYDERABAD

U.H.NO.4127/22

Between:

1. B.Srirama Murthy Naidu
2. B.S.V.Srinivasa Rao
3. J.Venkatesh Behra
4. A.K.Pradhyoj
5. T.Venkat Rao
6. Ch.Trinada Rao
7. G.V.S.Naga Raju
8. B.Surya Rao
9. G.Rama Rao
10. K.Ramana Rao
11. R.Venkateswar Rao

Date of Order: 30.3.95.

...Applicants.

And

1. The Chief General Manager,
Telecommunications, A.P.Circle,
Doorsanchar Bhavan,
Hyderabad - 1.
2. The Director (Telegraph Traffic)
Telecommunications, Hyderabad.
Telegraph Traffic,
Visakhapatnam Division,
Daba Gardens,
Visakhapatnam.
4. The Superintendent in Charge,
Central Telegraph Office,
Srikakulam.

...Respondents.

Counsel for the Applicants : Mr.M.P.Chandra Mouli

Counsel for the Respondents : Mr.K.Bhaskar Rao

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

I as per Hon'ble Mr. O R D E R Neeladri Rao, Vice-Chairman X

Heard Sri M.P.Chandra Mouli, learned coun...
for the applicants and Sri K.Bhaskara Rao, learned Standing
Counsel for the respondents.

2. These applicants were engaged as Telegraphmen
(T-men) on hourly basis till 19.3.1995. This OA was filed
praying for a declaration that the action of R-4 in
entrusting the job of Telegraphmen (T-men) to agencies on
contract basis by disengaging the applicants as arbitrary,
illegal and void and for a consequential direction to the
respondents to engage them as Telegraphmen in their
respective offices.

3. In the circumstances of the case, we feel that
it is just and proper to dispose of this OA even at the
admission stage by the following order:-

The applicants may make a representation to R-2
for their engagement as Telegraphmen (T-men) on hourly
basis. If such representation is going to be made by
sending it by RPAD by 17.4.1995, the same has to be
disposed of by R-2. Till the said representation is dis-
posed of, the applicants have to be engaged on hourly basis
as Telegraphmen at the rates which they were being paid
till 19.3.1995 on production of a copy of this order
from the earliest possible date till the representation
disposed of.

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..... to say that if the applicants are going to be aggrieved by the order to be passed in regard to their representation to be given, they are free to move this Tribunal under sec.19 of A.T.Act.

5. The OA is ordered accordingly at the admission stage itself. No costs. /

Jayaram S
(A.B.GORTHI)

MEMBER (A)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

Dated 30th day of March, 1995.
Dictated in the open court.

Grh.

Anil
DEPUTY REGISTRAR (J)

To

1. The Chief General Manager, Telecommunications, A.P.Circle,Doorsanchar Bhavan, Hyderabad.
2. The Director (Telegraph Traffic) Telecommunications, Hyderabad.
3. The Senior Superintendent, Telegraph Traffic, Visakhapatnam Division, Daba Gardens, Visakhapatnam.
4. The Superintendent in Charge, Central Telegraph Office, Srikakulam.
5. One copy to Mr.M.P.Chandra Mouli, Advocate, CAT, Hyderabad.
6. One copy to Mr.K.Bhaakar Rao, Addl.CGSC, CAT, Hyderabad.
7. One copy to Library, CAT, Hyderabad.
8. One spare copy.

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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. GORTHI H (A)
THE HON'BLE MR. R. RANGARAJAN M (ADMN)

DATED - 30 - 3, 1995.

ORDER/JUDGMENT:

M.A. / R.A. / C.A. No.

in
O.A. No. 412/95

T.A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

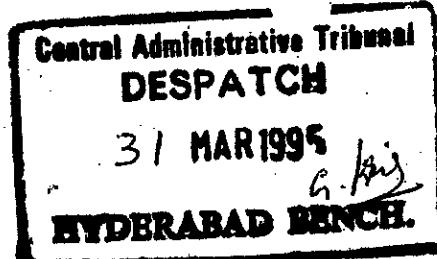
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.



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